

**Chief Justice's Court**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 1757 of 2020

**Petitioner :-** Saurabh Kumar

**Respondent :-** State of U.P. and Another

**Counsel for Petitioner :-** Devesh Saxena, Ankur Azad, Shashwat Anand, Vishesh Rajvanshi

**Counsel for Respondent :-** C.S.C.

**Hon'ble Govind Mathur, Chief Justice**

**Hon'ble Piyush Agrawal, J.**

This petition for writ is before us to examine the constitutional validity of the provisions of Uttar Pradesh Prohibition of Unlawful Conversion of Religion Ordinance, 2020 promulgated on November 27, 2020.

Learned Additional Advocate General wants some time to file counter affidavit to the petitioner.

Time prayed for is allowed.

Let this petition for writ be listed as fresh case on 7th January, 2021.

Respondent-State may file counter affidavit to the petition on or before 4th January, 2021 and shall also supply a copy of the same to learned counsel appearing on behalf of petitioner.

Rejoinder affidavit, if any, may be filed by the petitioner on or before 6th January, 2021.

On the next date, the writ petition shall be heard finally at this stage.

**Order Date :-** 18.12.2020

Rahul Dwivedi/-